

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1391  
TO BE ANSWERED ON 04.12.2024**

**DEATH OF FOUR SANITARY WORKERS NEAR  
SHORANUR RAILWAY STATION**

**1391. SHRI HIBI EDEN:**

**Will the Minister of RAILWAYS be pleased to state:**

**(a) whether any action has been initiated by the Government for the recent death of four sanitary workers who were run over by the Thiruvananthapuram-bound Kerala Express near Shoranur Railway Station;**

**(b) the details of the terms and conditions of the employment of the sanitary workers fixed by the Railways;**

**(c) whether the employment of the above sanitary workers is prohibited by the Prohibition of Employment as Manual Scavengers and Rehabilitation Act, 2013; and**

**(d) if so, the reasons therefor and justification for their employment by the Government?**

**ANSWER**

**MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI ASHWINI VAISHNAW)**

**(a) to (d): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 1391 BY SHRI HIBI EDEN TO BE ANSWERED IN LOK SABHA ON 04.12.2024 REGARDING DEATH OF FOUR SANITARY WORKERS NEAR SHORANUR RAILWAY STATION**

**(a) to (d) On 02.11.2024, after completing their work, the workers were supposed to go back to Level Crossing No. 1 and return to Shoranur via road. Unfortunately, they took the shorter route via bridge. While passing through the bridge, the train arrived at the bridge and workers could not reach the trolley refuge area. As an interim measure of relief, an amount of rupees ₹ 1,00,000/- (one lakh) each has been disbursed to the next of kin of the deceased by the Railway.**

**As per the special conditions of the contract, the contractor had to ensure the safety of workers engaged by him during the course of execution of work and/or while crossing the track.**

**The work involved was picking up of plastic/paper cups, plates, plastic bottles etc. nearby Railway track, which does not come under the purview of Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013.**

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